

Administration for the supply of enriched uranium within the framework of the 1963 Indo-US Agreement on the subject.

Exporters of garments

4647. SHRI ASHFAQ HUSAIN: Will the Minister of COMMERCE be pleased to lay on the Table of the House a list of top 50 exporters of garments with their exports figures during the past three financial or calendar years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA): Figures of exports of garments are not collected party-wise and hence are not available.

Medical facilities to Gref Staff in service hospitals

4648. SHRI K. A. RAJAN: Will the Minister of DEFENCE be pleased to state:

(a) whether DGER/11515/EI Med. dated January 24, 1970 entitles the General Reserve Engineering Force Staff medical facilities in service hospital;

(b) if so, the details thereof; and

(c) number of GREF Staff treated in the service hospitals so far?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir.

(b) The GREF personnel are entitled for medical treatment both outdoor and in-door in Military Hospitals to the same extent as is admissible to the corresponding categories of military personnel.

(c) About 3,58,000 GREF staff have received in-patient treatment in Military Hospitals during the period 1977—1981. The number of staff who received out-patient treatment, however, is not available.

Instruction for export of silk goods under duty exemption scheme

4649. SHRI ANANDA PATHAK: Will the Minister of FINANCE be pleased to state:

(a) whether instructions were issued in March, 1982 to Customs Authorities that the export of silk goods under Duty Exemption Scheme against an advanced licence issued for filature raw silk yarn does not certain dupion yarn|spun yarn|mathka yarn|noil yarn and, if so, the date thereof;

(b) whether these instructions have been since then withdrawn and if so, the date thereof; and

(c) whether it is a fact that certain Custom House particularly in Madras are not observing the instructions and are endorsing D. E. E. C issued under Appendix 19 of the Import Policy where filature raw silk is allowed to be imported and are thus setting off the export obligations by the export of heavier yarns mentioned above?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) The Advance Licence holders are allowed duty free import of mulberry raw silk of all grades with an export obligation to export silk fabrics of specified quantity and value. Instructions were therefore, issued to all Collectors of Customs and Central Excise on 27th February, 1982 that since all grades of raw silk are single filature yarns, the export product should also be a single filature yarn/reeled yarn, e.g. fabrics, made-ups and garments. Export products containing spun silk yarn|noil silk yarn|dupion silk yarn|Matka yarn etc. would, therefore, not qualify for the discharge of the export obligation against Advance Licence.

(b) No, Sir. The instructions have not been withdrawn.